SYMBOLIC POSSESSION NOTICE

ICICI Bank

Branch Office: ICICI Bank Ltd., Plot No. 23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi- 110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Mohd Alam/ Husna Khatoon/ LBMDB00005997856	Khasra No. 177, Ward No. 26, Stituated in Village Jayantipur, Pargana and District Moradabad, Uttar Pradesh- 244001 / 23-dec-24	July 30,2024 Rs. 12,09,493/-	Moradabad

The above-mentioned borrowers(s)/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: December 24, 2024
Place: Moradabad

Sincerely Authorised Signatory
For ICICI Bank Ltd.

यूनियन बैंक ऑफ इंडिया **Union Bank of India**

Regional Office: 1st Floor, B.D.A. Complex, Priyadarshani Nagar, Bareilly (U.P.) - 243122

E-AUCTION SALE NOTICE

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/ symbolic possession of which has been taken by the Authorised Officer of the Bank/Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" basis on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective

SCHEDULE OF THE SECURED ASSETS

Sr. No.	Name & Addresses of the Borrower, Co-applicant & Guarantors	Description of the Immovable Secured Assets to be sold	O/A as per Demand Notice Amount + Interest	Reserve Price EMB/BID Increment Amount	E-auction Date & Time
1.	**Borrowers: 1. Shri Vikas Chauhan** S/o Ajaivir Singh Chauhan, 3/351, Pushpa Vihar, Awas vikas Colony, Near Chaudhary Charan Singh Park, Chandausi District Sambhal **Guarantors: - 1). Mr. Om Prakash** S/o Khem Karan, Hanuman Garhi tehsil Chandausi District Sambhal. **2). Mr. Sher Singh** s/o Shyamlal, Shyam Nagar Colony, Sikri Gate tehsil Chandausi District Sambhal. **CHANDAUSI BRANCH**	EM of residential building situated at 3/351 Yojana No.1, Sambhal Gate, Awas Vikas, Tehsil Chandausi, District Sambhal, Area 61.24 sqmt standing in the name of Mr. Vikas Chauhan S/O Mr. Ajai Veer Singh Chauhan, Registered at Sub Registrar office - chandausi on 21, Zild no. 5219, Bahi no. 1, Sr. No 4038. Pages 327-342, **Bounded as: East-** House No 3/350 Pallavi Panchal, **West:** 3/352 Manju Jakhariya, **North:** House No. 3/309 and 3/310, **South:** Rasta	**Rs. 11,20,219.41/-** (Rupees Eleven Lakh Twenty Thousand two hundred nineteen and forty-one paisa only) & Interest thereon.	Rs. 19.15 Lakh Rs. 1.915 Lakh	10.01.2025 12:00 PM to 5:00 P.M.

TERMS AND CONDITIONS: The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:

1. The properties are being sold on "AS IS WHERE IS BASIS" and "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS".
2. The particulars of Secured Assets specified in the Schedule here in above have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.
3. The Sale will be done by the undersigned through Web portal/website **http://baanknet.com**
4. For detailed term and conditions of the sale, please refer **http://baanknet.com** or **www.unionbankofindia.co.in**
5. For further details, Please contact above mentioned branch.
6. Last Date for submission of EMD-on or before the commencement of day of E-Auction.

Date : 25.12.2024 **Place : Chandausi** **Authorised Officer, Union Bank**

HDFC BANK

HDFC Bank Limited

BRANCH OFFICE : Hindustan Times House, 2nd Floor, 25-Ashok Marg, Lucknow-226001 Ph : 0522-4272777, 6673726, Fax: 0522-2205106
CIN : L65920MH1994PLC080618 Website : www.hdfcbank.com

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act 2002 (Act) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002.

Whereas the undersigned being the Authorised Officer of **HDFC Bank Limited** (erstwhile HDFC Limited having amalgamated with HDFC Bank Limited by virtue of a Scheme of Amalgamation approved by Hon'ble NCLT-Mumbai vide order dated 17th March, 2023) **(HDFC)** under Securitisation And Reconstruction Of Financial Assets and Enforcement Of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13(2) of the said Act, calling upon the Borrower(s)/Legal Heir(s) / Legal Representative(s) listed hereunder, to pay the amounts mentioned in the respective Demand Notice/s, within 60 days from the date of the respective Notice/s, as per details given below. The undersigned have, caused these Notices to be pasted on the premises of the last known respective addresses of the said Borrower(s)/Legal Heir(s) / Legal Representative(s). Copies of the said Notices are available with the undersigned, and the said Borrower(s)/Legal Heir(s) / Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Borrower(s)/Legal Heir(s) / Legal Representative(s) to pay to **HDFC**, within 60 days from the date of publication of this Notice, the amounts indicated hereinbelow in their respective names, together with further interest as detailed in the said Demand Notices from the respective dates mentioned below in column(c) till the date of payment and/or realisation, read with the loan agreement and other documents/ writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following Seccured Asset(s) have been mortgaged to **HDFC** by the said Borrower(s) respectively.

Borrower(s)/ Legal Hein(s) / Legal Representative(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset/s.

Sr. No.	Name of Borrower (s)/ Legal Heir(s) / Legal Representative(s)	Total Outstanding Dues (Rs.)*	Date of Demand Notice	Description of Secured Asset(s) / Immovable Property(ies)
(a)	(b)	(c)	(d)	(e)
1.	**Mr. Sachin Verma Mr. Chandrashekhr Garg Mrs. Sangeeta** 5/251 , Banna Devi G.T. Road Blue Bird. School Koil Aligarh - 202001	**24,71,048/-** as on 31.10.2024	17.12.2024	All That Piece and Parcel of House on, Plot as of Part Khasra 06, Situated at Mouza Sukhrawali Pargana and Tehsil Koil, Distt. Aligarh **Boundaries : E**-25 Ft. Wide Road, **W**-Plot of Digar Person, **N**–Plot of Satish, **S**-Plot Sangeeta, **Area: 83.61 Sq. Mtr.**

*with further interest as applicable, incidental expenses, costs, charges etc. incurred till the date of payment and / or realization.

If the said Borrowers shall fail to make payment to **HDFC** as aforesaid, then **HDFC** shall proceed against the above Secured Asset(s)/Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Borrower(s)/Legal Heir(s) / Legal Representative(s) as to the costs and consequences.

The said Borrower(s)/Legal Heir(s) / Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s) /Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of **HDFC.** Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

Date : 25.12.2024 **For HDFC Bank Limited**
Place: Lucknow Regd.Office: HDFC Bank House, Senapati Bapat Marg, Lower Parel (West), Mumbai-400 020. **Authorized Officer**

PUNJAB & SIND BANK

(A Government of India Undertaking)

B/o Asset Recovery Branch (C-0737) S.C.O. 84-91, Mezzanine Floor, Sector 17B, Chandigarh, Tel: 0172-2922099, Email:C0737@psb.co.in

POSSESSION NOTICE (For Immovable/ Moveable Property)

Whereas the undersigned being the Authorized Officer of the **Punjab & Sind Bank** under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2022) and in exercise of powers conferred under section 13(2) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice to below mentioned Borrower/ Guarantor calling upon them to repay the amount within 60 days from the date of receipt of the said notice.

The Borrower/ Guarantor having failed to repay the amount, notice is hereby given to the Borrower and the public in general that the undersigned has taken **PHYSICAL POSSESSION** of the property described herein below in exercise of powers conferred on him under sub section (4)of section 13 of the said Act read with rule 8 of the Security Interest Enforcement Rules, 2002 on the date mentioned below. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property shall be subject to the charge of the **Punjab & Sind Bank** for an amount mentioned herein below, and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Name of the Account/ Borrower & Guarantor	Description of the immovable/ moveable property	Date of Demand Notice	Date of Possession	Amount outstanding as per demand notice
M/s Hari Kewal P. Ltd. and the Guarantors **Sh. Bhagwan Dass S/o Sh. Hari Ram, Smt. Santosh Goel W/o Sh. Bhagwan Dass, Sh. Rameshwar Das son of Sh. Ved Parkash, Sh. Ved Parkash son of Sh. Hari Ram, Smt. Janki Devi wife of Sh. Kewal Kishan, Sh. Girdhari Lal son of Kewal Krishan, Sh. Lachhman Dass son of Sh. Hari Ram, Smt. Darshna Devi Wife of Sh. Lachhman Dass, Smt. Banto Devi W/o Sh. Ved Parkash, Smt. Reema (Legal heir) D/o Sh. Lachhman Dass, Smt. Happy (Legal heir) D/o Sh. Lachhman Dass, Sh. Kewal Krishan son of Sh. Hari Ram, Sh. Ram Niwas son of Sh. Lachman Dass, Sh. Shiv Kumar son of Sh. Lachman Dass, Smt. Kusum (Legal heir) D/o Ved Parkash, Sh. Shridhar Goyal son of Sh. Ved Parkash, Sh. Jagdish Rai son of Sh. Kewal Krishan, Sh. Raghwar Dayal son of Sh. Kewal Krishan**	**1.** Industrial Property measuring 68 kanal 1/2 marla & building thereon situated on Jakhal Road at Sunam Distt. Sangrur comprising of **a.** Land measuring 4 kanals comprising of mustatil & killa no. 482//24 min(4-0) situated at Sunam belonging to M/s Hari Kewal Pvt. Ltd. vide sale deed no. 3056 dated 12.03.1984, **b.** Land measuring 1 kanal 12 marlas comprising of mustatil & killa no. 492//25/1 min(1-12) situated at Sunam belonging to M/s Hari Kewal Pvt. Ltd. vide sale deed no. 3058 dated 12.03.1984, **c.** Land measuring 4 kanals comprising of mustatil & killa no. 482//23 min(4-0) situated at Sunam belonging to M/s Hari Kewal Pvt. Ltd. vide sale deed no. 3057 dated 12.03.1984, **d.** Land measuring 18 kanal 16-1/2 marlas i.e. 11 kanals 4-1/2 marlas being ½ share out of 22 kanal 9 marlas comprising of mustatil & killa no. 482//16/2 min(0-14),17/2 min (5-13), 18 min (7-11), 19 min(7-3), 16/2/2(1-8) and 7 kanal 12 marlas comprising of mustatil & killa no. 482//22(7-12) situated at Sunam belonging to M/s Hari Kewal Pvt. Ltd. vide sale deed no. 1392 dated 09.06.1988, **e.** Land measuring 8 kanals 12 marlas comprising of mustatil & killa no. 494//1 min(1-12),495//5/2 min(7-0) situated at Sunam belonging to Smt. Janki Devi & Smt. Banto Devi vide sale deed no. 1694 dated 12.09.1980, **f.** Land measuring 8 kanals 12 marlas comprising of mustatil & killa no. 494//1 min(4-0),495//5/2 min(0-12), 492//25/1 min (4-0) situated at Sunam belonging to Smt Santosh Rani & Smt. Darshana Devi vide sale deed no. 1696 dated 12.09.1980, **g.** Land measuring 4 kanals 14 marlas comprising of mustatil & killa no. 482//24 min(4-0), 495//5/2 min(0-14) situated at Sunam belonging to M/s Hari Kewal Pvt. Ltd. vide sale deed no. 2963 dated 17.02.1984, **h.** Land measuring 5 kanals comprising of mustatil & killa no. 495//4/2 min(4-12),495//5/1 min(0-8) situated at Sunam belonging to M/s Hari Kewal Pvt. Ltd. vide sale deed no. 2964 dated 17.02.1984, **i.** Land measuring 4 kanals 14 marlas comprising of mustatil & killa no. 482//23 min(4-0),495//5/2 min(0-14) situated at Sunam belonging to M/s Hari Kewal Pvt. Ltd. Vide Sale Deed No. 2965 dated 17.02.1984, **j.** Land measuring 8 kanals comprising of mustatil & killa no. 483//21 min(4-0), 482//25/2 min(4-0) situated at Sunam belonging to Smt. Santosh Rani W/o Sh. Bhagwan Dass vide sale deed no. 21 dated 18.09.1980. **Including: Plant & Machinery and other scrap items inside the property** **2.** Property measuring 5 kanal 12 marla & building thereon situated on Jakhal Road at Sunam Distt. Sangrur comprising of Land measuring 1 kanal 18 marlas comprising of mustatil & killa no. 286//16/2(1-18) vide sale deed no. 3704 dt. 05.03.1970 & Land measuring 3 kanal 14 marlas comprising of mustatil & killa no. 287//20/2(3-14) vide sale deed no. 2136 dated 07.01.1971 belonging to Sh.Ved Parkash, Sh. Bhagwan Dass, Sh. Lachman Dass & Sh. Kewal Krishan S/o Sh. Hari Ram.	01.09.2009	23.12.2024	Rs. 7,64,76,821.68 and interest thereon

Date: 23.12.2024 **Place: Sunam** **Authorized Officer, Punjab & Sind Bank**

STATE BANK OF INDIA

Regional Business Office – 3, 1st Floor, Navyug Market Ghaziabad

IMPORTANT NOTICE

It is informed to all our respected customers that our branch is shifting from the present working location **ACB Muradnagar Railway Road Muradnagar Ghaziabad PIN 201206 to the new Location- ACB Muradnagar Near RRTS Piller No. 903, Delhi Meerut Highway, Muradnagar Ghaziabad PIN 201206** From **01 January 2025.** All our Customers and locker holders are requested to avail the facility as per above. Inconvenience caused is deeply regretted.

Thanks for your cooperation.

By Branch Manager, State Bank of India
Branch - ACB Muradnagar, Ghaziabad, Mobile: 8171012559

TATA CAPITAL HOUSING FINANCE LIMITED

Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Parel, Mumbai-400013 CIN No.: U67190MH2008PLC187552

DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Secutity Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited (TCHFL) under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Rules already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors")/Legal Heir(s)/Legal Representative(s) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours.

In connection with the above, Notice is hereby given, once again, to the said Obligor(s) /Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice/s, the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, **the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.**

Loan Account No.	Name of Obligor(s)/Legal Heir(s)/Legal Representative(s)	Total Outstanding Due Rs. as on below Dates	Date of Demand Notice & NPA Date
TCHHL03 59000100 174038 & TCHHF03 59000100 372742 & TCHIN035 90001001 78258	**Mr. Tapash Dey (Borrower) & Mrs. Rama Dey (Co-Borrower)**	**As on 17/12/2024, an amount of Rs. 17,89,201/-** (Rupees Seventeen Lakh Eighty Nine Thousand Two Hundred One Only) **is due and payable by you under the loan account TCHHL 0359000100174038 and an amount of Rs. 95,165/-** (Rupees Ninety Five Thousand One Hundred Sixty Five Only) **is due and payable under the loan account no TCHIN035900 0100178258 and an amount of Rs. 2,81,533/-** (Rupees Two Lakh Eighty One Thousand Five Hundred Thirty Three Only) **is due and payable under the loan account no TCHHF0359000100372742 by you i.e. totaling to Rs. 21,65,899/-** (Rupees Twenty One Lakh Sixty Five Thousand Eight Hundred Ninety Nine Only)	**17-12-2024 & 04-12-2024**
Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- all Piece & Parcels Of: First Floor, i.e Flat No. 104 on First Floor, (Rear Right Side) having covered area 500 Sq. Ft., consisting of two bedroom, One Drawing Room, Two Toilet, One Kitchen, without roof right, alongwith proportionate undivided and impartial share in plot of land underneath constructed on Plot no 89A, Block G, Rajendra Park, Gurugram, Plot measuring 291.5 Sq. Yards, situated in Revenue Estate of village Gurugram residential area known as Rajendra Park **Tehsil & District Gurugram in Municipal Corporation Area, Gurugram (Haryana) with all common amenities mentioned in Sale Deed. Boundaries: East:** Passage/Flat No. 101, **West:** other Property, **North:** Plot no 89B, **South:** Flat no 103			
TCHHL07 20000100 250274 & TCHIN072 00001002 63589	**Mr. Ajay (Borrower) & Mrs. Priyanak (Co-Borrower)**	**As on 17/12/2024, an amount of Rs. 28,22,287/-** (Rupees Twenty Eight Lakh Twenty Two Thousand Two Hundred Eighty Seven Only) **is due and payable by you under the loan account TCHHL 0720000100250274 and an amount of Rs. 1,15,959/-** (Rupees One Lakh Fifteen Thousand Nine Hundred Fifty Nine Only) **is due and payable under the loan account no TCHIN072 0000100263589 by you i.e totaling to Rs. 29,38,246/-** (Rupees Twenty Nine Lakh Thirty Eight Thousand Two Hundred Forty Six Only)	**17-12-2024 & 04-12-2024**
Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- ALL PIECE & PARCELS OF Residential Flat Bearing No. 1202, on 12th Floor, without Roof right, in Block/Tower No. D-1, having super area 89.65 Sq. Mtr. i.e 965 Sq. Ft. & Covered area 71.22 Sq. Mtrs. i.e 772.55 Sq. Ft. built up on Group Housing Complex/Project named as Bharat City Phase-1, **Situated at residential colony Village Nisthauli Ghaziabad Pargana & Tehsil Loni, District Ghaziabad U.P with all common amenities mentioned in Sale Deed.**			
TCHHL03 59000100 310136 & TCHIN035 90001003 12805	**Mrs. Mr. Ajay (Borrower) & Ms. Anuradha & Mr. Suresh Chand (Co-Borrower)**	**As on 17/12/2024, an amount of Rs. 25,88,814/-** (Rupees Twenty Five Lakh Eighty Eight Thousand Eight Hundred Fourteen Only) **is due and payable by you under the loan account TCHHL03590 00100310136 and an amount of Rs. 1,39,374/-** (Rupees One Lakh Thirty Nine Thousand Three Hundred Seventy Four Only) **is due and payable under the loan account no TCHIN0359000100 312805 by you i.e. totaling to Rs. 27,28,188/-** (Rupees Twenty Seven Lakh Twenty Eight Thousand One Hundred Eighty Eight only)	**17-12-2024 & 04-12-2024**
Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- All Piece & Parcels Of Residential Upper Ground Floor without Roof Right out of property bearing Plot no. 20-B, area measuring 50 Sq. Yad. Out of Khasra No. 590 to 631, situated in the area of **Village Nawada Delhi State Delhi Colony Known as Nawada Extn., Uttam Nagar, New Delhi-110059 with all common amenities mentioned in Sale Deed. Boundaries: East-** Vacant Plot, **West-** Vacant Plot, **North-** Other Property, **South-** Road 15 Ft. Wide.			
TCHHF07 36000100 278705 & TCHHL07 36000100 278480 & TCHIN073 60001002 89326	**Mr. Nishant Sharma (Borrower) & Mrs. Jyoti Sharma (Co-Borrower)**	**As on 16/12/2024, an amount of Rs. 42,21,421/-** (Rupees Forty Two Lakh Twenty One Thousand Four Hundred Twenty One Only) **is due and payable by you under the loan account TCHHF0736000100278705 and an amount of Rs. 71,326/-** (Rupees Seventy One Thousand Three Hundred Twenty Six Only) **is due and payable under the loan account no TCHIN0736000 100289326 and an amount of Rs. 7,74,973/-** (Rupees Seven Lakh Seventy Four Thousand Nine Hundred Seventy Three Only) **is due and payable under the loan account no TCHHL07 36000100278480 by you i.e. totaling to Rs. 50,67,720/-** (Rupees Fifty Lakh Sixty Seven Thousand Seven Hundred Twenty Only)	**18-12-2024 & 04-12-2024**
Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- ALL PIECE & PARCELS OF Residential Flat/Dwelling Unit bearing no A-0207, on 2nd Floor, in Tower-A, consisting of 2BHK, having a Total Super area approx. 1035 Sw. Ft. (96.15 Sq. Mtrs.) alongwith right to use One Open Car Parking Space in the project "Fusion Homes", Built on Plot No. GH-05A, **Situated at Sector-Techzone IV, Greater Noida, District Gautam Budh Nagar, U.P.**			

*with further interest, additional Interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/ Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/ Legal Representative(s) as to the costs and consequences.

The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

DATE :- 25-12-2024, **Sd/- Authorised Officer**
PLACE :- DELHI **For TATA CAPITAL HOUSING FINANCE LIMITED**

FORM NO INC-26
[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]

BEFORE THE REGIONAL DIRECTOR, NORTHERN REGION, NEW DELHI
IN THE MATTER OF THE COMPANIES ACT, 2013, PETITION UNDER SECTION 30 OF THE COMPANIES ACT, 2013 AND RULE 30 OF THE COMPANIES (INCORPORATION) RULES, 2021.
AND
IN THE MATTER OF M/S. KAMAL COTTON TRADERS PRIVATE LIMITED (CIN U74899DL1987PTC028007) HAVING REGISTERED OFFICE AT M-43, GROUND FLOOR, WEST PATEL NAGAR, NEW DELHI - 110008
.............*Petitioner*

Notice is hereby given to the General Public that the company proposes to make an application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extraordinary general meeting held on **23rd Day of December, 2024** to enable the company to change its Registered office from **"State of Delhi"** to **"State of Haryana"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver or cause to be delivered or send by registered post his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the company **M/S KAMAL COTTON TRADERS PRIVATE LIMITED** within Fourteen days from the date of publication of this notice with a copy of the applicant company at its registered office at the address mentioned below:

M-43, Ground Floor, West Patel Nagar, New Delhi - 110008

For and on behalf of Board of Directors KAMAL COTTON TRADERS PRIVATE LIMITED

MR. VINAY RATHI (DIRECTOR) DIN - 01564751

DATE - 25.12.2024
PLACE - NEW DELHI

PUBLIC NOTICE

Notice is hereby given that the Certificates for the under mentioned Equity Shares of SRF Limited, Regd. Office: The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Vihar Place, Noida Link Road, Mayur Vihar Phase I Extn, Delhi - 110091, Corporate Office: Block-C, Sector 45, Gurugram, Haryana- 122 003, have been lost / misplaced and the holder(s) / purchaser(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s). Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Corporate Office within 15 days from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No of Shares	Distinctive Nos.		Certificate Nos.	
			From	To	From	To
SRF0123738	Sunil Patodia	200	310410066	310410265	1131021	1131021
		50	15275810	15275859	90199063	90199063

Dated: 23.12.2024

[Sunil Patodia]
SRF Limited
The Galleria, DLF Mayur Vihar, Unit No. 236 & 237, 2nd Floor, Mayur Vihar Place, Noida Link Road, Mayur Vihar Phase I Extn, Delhi 110091

SCHEDULE I
FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF MERCURY CAPITAL ADVISORS INDIA PRIVATE LIMITED

1.	Name of Corporate Person	MERCURY CAPITAL ADVISORS INDIA PRIVATE LIMITED
2.	Date of incorporation of Corporate Person	March 22, 2018
3.	Authority under which Corporate Person is incorporated /registered	Register of Companies, Ministry of Corporate Affairs, New Delhi
4.	Corporate identity number / limited liability identity number of Corporate Person	U74110HR2018FTC073207
5.	Address of the registered Office and Principal office (if any) of Corporate Person	9th Floor, Tower B, DLF Cyber Park, Phase- 3, Udyog Vihar, Gurugram, Haryana, India 122008
6.	Liquidation commencement date of Corporate Person	**December 23, 2024**
7.	Name, address, email address, telephone number and the registration number of the Liquidator	**Mr. Amit Jain** **Address:** D 32 East of Kailash New Delhi 110065 **Email registered with IBBI:** amitjain32@gmail.com **Project specific Email:** mercury.vl2024@gmail.com **Mobile:** 9818582552 **Regn No.:** IBBI/IPA-001/IP-P02836/2023-2024/14369 **AFA No:** AA1/14369/02/311225/107723 **Valid upto** 31.12.2025
8.	Last date for submission of claims	**January 22, 2025**

Notice is hereby given that the **Mercury Capital Advisors India Private Limited** has commenced voluntary liquidation on **23rd day of December 2024.**

The stakeholders of **Mercury Capital Advisors India Private** Limited are hereby called upon to submit a proof of their claims, on or before **22nd day of January 2025**, to the liquidator at the address mentioned against item 7.

The proof of claims is to be submitted in the prescribed form. The claim forms can be downloaded from the website https://ibbi.gov.in/home/downloads under the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Amit Jain
Liquidator for Mercury Capital Advisors India Private Limited
Regn. No: IBBI/IPA-001/IP-P02836/2023-2024/14369

Date: 24.12.2024
Place: New Delhi

HARERA
GURUGRAM

PUBLIC NOTICE

REGISTRATION OF THE RESIDENTIAL BUILDING BLOCKS (TOWER – 10, 11, 12, 16 & 17 AS PHASE – 2 & PHASE –3 OF 24.10 ACRES GROUP HOUSING COLONY BEING DEVELOPED BY ELAN AVENUE LIMITED AT SECTOR – 106, GURUGRAM, HARYANA.

The General Public is hereby informed that Elan Avenue Limited *(formerly known as Airmid Developers Limited)* (CIN: U45400HR2007PLC104996) ("Company") is developing a Mix-use Group Housing Colony (with 99% residential & 1% commercial component) on licensed land admeasuring 24.10 acres ("Colony") situated in Sector – 106, Gurugram, Haryana, as per terms and conditions of License No. 80 of 2012 dated 17.08.2012 (renewed upto date), TOD Policy – 2016 and TDR Policy – 2021. Further, as per the existing Phasing Plan approved by Director, Town and Country Planning, Haryana ("DTCP") vide Memo No. ZP-1629-III/SD(RD)/2024/39072 dated 10.12.2024, the Colony is proposed to be developed in Four Phases: Phase – 1 (12.767 acres) comprises of Tower – 1, 2, 3, 4, 5, 6, 14, 15, 2 nos. Nursery School, 1 no. Primary School and area for future development; Phase – 2 (2.75 acres) comprises of Tower-10, 11 & 12; Phase – 3 (2.077 acres) comprises of Tower – 16 & 17. Phase – 1 is already registered with HRERA vide Registration No. RC/REP/HARERA/GGM/626/358/2022/101 dated 21.11.2022 in the name and style of "ELAN THE PRESIDENTIAL".

It is further informed that DTCP has now approved the revised building plans of the Colony vide Memo No. ZP-1629-III/SD(RD)/2024/39167 dated 10.12.2024 wherein changes to the extent that EWS block has been shifted in Phase – 4 part, Nursery School and Primary school have been proposed in place of EWS block in Phase – 1 and some areas have been earmarked and proposed for future development as shown on above plans.

Now, the Company has approached Haryana Real Estate Regulatory Authority, Gurugram for the registration of the residential group housing blocks comprising of Towers – 10,11,12,16 & 17 in Phase – 2 and Phase – 3 of the Colony along with requisite consent of 2/3rd of existing allottees for above revisions. The relevant plans, copies of consents and documents of application for registration are available in the office of the Haryana Real Estate Regulatory Authority, Gurugram which can be seen by existing allottees on any working day during office hours i.e. 9.00 a.m. to 4.00 p.m. upto 03 January 2025 for filing objections, if any on or before 03 January 2025. The affected persons, if any may also like to appear for hearing before the Authority on 06 January 2025 at 11 am.

Given under the approval of the Authority and its seal.

Sd/-
Secretary
Haryana Real Estate Regulatory Authority
Gurugram

Date: 25.12.2024

"IMPORTANT"

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SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "**As is where is**", "**As is what is**", and "**Whatever there is**" on the date as mentioned in the table herein below, for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower(s) and guarantor(s). The reserve price and the earnest money deposit will be as mentioned in

SCHEDULE OF THE SECURED ASSETS

Lot. No.	Name of the Branch / Name of the Account / Name & addresses of the Borrower/ Guarantors Account	Description of the Immovable Properties Mortgaged/ Owner's Name (mortgagers of property(ies))	A) Dt. Of Demand Notice u/s 13(2) of SARFAESI ACT 2002 B) Outstanding Amount as on C) Possession Date u/s 13(4) of SARFAESI ACT 2002 D) Nature of Possession Symbolic / Physical / Constructive	A) Reserve Price (Rs. in Lacs) B) EMD C) Bid Increase Amount	Date/ Time of E- Auction
1	**PNB- SHALAMAR, JAMMU TAWI** **M/s Shuhul Motors Pvt Ltd Registered Address: Samander Bagh, Srinagar, JK – 190001 (Director: M/s Shuhul Motors Pvt. Ltd.)** Sh. Mushtaq Guroo S/o Sh. Gulam Mohammad Guroo R/o 11, Guroo Estate, Baghe Mehtab Methan, Natipora, Distt. Budgam, Srinagar, JK -190019. **(Director: M/s Shuhul Motors Pvt. Ltd.)** Sh. Owais Guroo S/o Sh. Gulam Mohammad Guroo R/o 11, Guroo Estate, Baghe Mehtab Methan, Natipora, Distt. Budgam, Srinagar, JK -190019. **GUARANTOR/MORTGAGOR/ LEGAL HEIRS Sh. Mushtaq Guroo** S/o Sh. Gulam Mohammad Guroo 11, Guroo Estate, Baghe Mehtab Methan, Natipora, Distt. Budgam, Srinagar, JK -190019. **Sh. Owais Guroo** S/o Sh. Gulam Mohammad Guroo R/o 11, Guroo Estate, Baghe Mehtab Methan, Natipora, Distt. Budgam, Srinagar, JK -190019.	**Land & Building in the shape of Hotel situated at D-56 East of Kailash, Opp Sapna Cinema, New Delhi standing in name of M/s Shuhul Hotels Pvt Ltd.** with total plot area: 450 sq. yds (376.24 sq. mtrs) and plinth area: 1056.41 sq. mtrs. (Mortgaged for the purpose of Loan vide equitable mortgage and further letter through continuity for availing: Cash Credit Limit, GECL 1.0 & GECL 1.0 Extension through (A/c No. 0223008700003375; 022300IL00000057 & 022300EG00000047) by **Shuhul Motors Pvt. Ltd. Through its directors** and is also extended mortgaged vide Equitable Mortgage for the purpose of availing Cash Credit facility through (A/c No. 0223008700003560) by **M/s Shuhul Motors Bike** through its proprietor **Sh. Bilal Ahmad Guroo** S/o Sh. Gulam Mohammad Guroo, situated at 0NHIA, South City Nowgam Bye Pass, Khanday Colony, Srinagar, JK-190015)	A) **01.02.2024** B) Rs. 27,12,77,381.48 as mentioned in the demand notice dated 01.02.2024 + future int with incidental expenses and costs thereon C) **23-09-2024** D) PHYSICAL	A) 2298.00 LACS B)229.80 LACS C)5.00 LACS	16-01-2025 From 11 AM to 4 PM
		Commercial Building and a piece of land bearing Khasra No 3474,3391/3247, Khewat No 308, Khata No 1185 on the eastern side of Srinagar- Chadoora Road at Baghi-Mehtab near Channapora Bye Pass Bridge, Mouza Natipora, Tehsil South Srinagar, Distt Srinagar standing in the name of Sh. Mushtaq Guroo S/o Sh. Gulam Mohammad Guroo.	A) **01.02.2024** B) Rs. 27,12,77,381.48 as mentioned in the demand notice dated 01.02.2024 + future int with incidental expenses and costs thereon C) **03.06.2024** D) SYMBOLIC	A) 178.12 LACS B)17.81 LACS C)1.00 LACS	16-01-2025 From 11 AM to 4 PM

Ghulam Mohammad Guroo: R/o 11, Guroo Estate, Baghe Mehtab Methan, Natipora, Distt. Budgam, Srinagar, JK -190019. **M/s Shuhul Hotels Pvt. Ltd.** Registered Address: Samandar Bagh, SP College Road, Srignagar, J & K – 190001 through its directors: Presently **Sh. Mushtaq Guroo** S/o Sh. Gulam Mohammad Guroo R/o 11, Guroo Estate, Baghe Mehtab Methan, Natipora, Distt. Budgam, Srinagar, J & K - 190019. **Ghulam Mohammad Guroo**: R/o 11, Guroo Estate, Baghe Mehtab Methan, Natipora, Distt. Budgam, Srinagar, J & K - 190019. **Sh. Owais Guroo** S/o Sh. Gulam Mohammad Guroo R/o 11, Guroo Estate, Baghe Mehtab Methan, Natipora, Distt. Budgam, Srinagar, J & K - 190019. **Sh. Bilal Ahmad Guroo** S/o Sh. Gulam Mohammad Guroo R/o 11, Guroo Estate, Baghe Mehtab Methan, Natipora, Distt. Budgam, Srinagar, J & K - 190019. **M/s Shuhul Hotels Pvt Ltd: Situated at D-56 East of Kailash, Opp Sapna Cinema, New Delhi. 110065.**

TERMS AND CONDITIONS

The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions:

1. The properties are being sold on "**AS IS WHERE IS BASIS**" and "**AS IS WHAT IS BASIS**" and "**WHATEVER THERE IS BASIS**"
2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation.
3. The Sale will be done by the undersigned through e-auction platform provided at the Website **https://baanknet.com** on 16-01-2024 @ 11:00AM.
4. Reserve price mentioned in the column 1 includes items available in the inventory prepared at the time of Physical Possession consisting of furniture, fixture etc.
5. The bank shall not be responsible for any arrears, property tax, water tax, electricity bill and sanitation tax or any other statutory obligation.
6. For detailed term and conditions of the sale, please refer **https://baanknet.com** & **www.pnbindia.in**

STATUTORY 15 DAYS SALE NOTICE UNDER RULE 8(6) OF SARFAESI ACT, 2002

Date: 23.12.2024
Place: JAMMU

HARPAL SINGH
(8800105333)
Authorised Officer
Punjab National Bank (Secured Creditor)